

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 269/TT/2015**

Subject : Determination of transmission tariff of Asset (A): 765 kV 03X80 MVAR Bus Reactor at 765/400 KV Jaipur (Phagi- RVPNL) Sub-station and Asset (B): 765KV Jaipur (Phagi- RVPNL)-Bhiwani transmission line along with 3X80 MVAR switchable line reactor at Jaipur (Phagi- RVPNL) end and 3X80 MVAR non switchable reactor at Bhiwani end and its associated bays for 2014-19 tariff period.

Date of Hearing : 29.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Himachal Pradesh State Electricity Board and 23 Others

Parties present: Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Manoj Kumar Sharma, Advocate, Rajasthan Discoms

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of Asset (A): 765 kV 03X80 MVAR Bus Reactor at 765/400 KV Jaipur (Phagi- RVPNL) Sub-station and Asset (B): 765KV Jaipur (Phagi- RVPNL)-Bhiwani transmission line along with 3X80 MVAR switchable line reactor at Jaipur (Phagi- RVPNL) end and 3X80 MVAR non-switchable reactor at Bhiwani end and its associated bays for 2014-19 tariff period.
- b) The instant assets were scheduled to be commissioned on 17.3.2014 and Assets A and B were commissioned on 9.8.2015 and 24.8.2015 respectively. There is time over-run in case of both the assets and it is due to delay in the extension works in a sub-station executed by RVPNL on depository work basis in their Phagi Sub-station for Asset A and ROW issue with respect to Asset B. The petitioner has requested to condone the time over-run as it is beyond the control of the petitioner.



2. The learned counsel for Rajasthan Discoms, Respondent Nos. 2 to 4, submitted that a short adjournment has been sought vide letter dated 26.4.2016. He submitted that reply on behalf of the Rajasthan Discoms has already been filed vide affidavit dated 27.4.2016 and they do not have anything further to add.
3. The Commission directed the petitioner to submit the information sought vide TV letter dated 1812.2015 on affidavit with a copy to the respondents by 10.5.2016.
4. Subject to the above, Commission reserved the order in the petition.

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

